

(c) suggestions received from various States and also those that have appeared in the press to stimulate/make more effective the working of the above ;

(d) whether complaints have appeared in the press that many of the deserving persons in various areas are not getting the intended benefits ; and

(e) how the above complaints have been redressed ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) The District Rural Development Agencies were constituted for the implementation of IRD Programme. Later on they were asked to handle NREP. A brief note on the guidelines on these two programmes is enclosed.

Recently the Ministry of Agriculture has also advised the State Governments to entrust the implementation of the scheme of assistance to Small and Marginal Farmers for increasing agriculture production to the DRDAs.

(b) The DRDAs or their sub-agencies are in operation in all the districts in the country excepting Chandigarh which has only one block.

(c) No specific suggestion has come to the notice of the Central Government.

(d) and (e) Wherever specific complaints are brought to notice, the State Governments are requested to take appropriate action.

STATEMENT

GUIDELINES RELATING TO IRDP AND NREP

(1) *Integrated Rural Development Programme*

Under IRD programme, subsidy ranging from 25% to 50% is provided to the target group consisting of small farmers, marginal farmers and agricultural labourers, artisans, etc. who are below the poverty line for taking up economically viable activities for improving their economic condition. The balance of the amount is provided as institutional credit. 15 million families are to be assisted during the Sixth Five Year Plan on an average of 3,000 families per block. For this purpose, each block is given an allocation of Rs. 35

lakhs in the Sixth Five Year Plan. An outlay of Rs. 1,500 crores has been approved for the scheme for the Sixth Five Year Plan.

(2) *National Rural Employment Programme*

The NREP has been designed to provide employment to the needy in rural areas. It is expected to generate 300 million to 400 million mandays every year. The employment is generated through creation of durable community assets. An outlay of Rs. 1620 crores has been approved for the scheme during the Sixth Five Year Plan. 10% of the resources are earmarked for schemes of Social Forestry and another 10% for works directly benefiting members of Scheduled Castes and Scheduled Tribes.

Nominal Ground rent charged by L & DO from Sagar Apartment as Premium for Covering Additional Floor area

1996. SHRI ATAL BIHARI VAJPAYEE :

SHRI SURAJ BHAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether out of 21 multistoreyed buildings on L & DO land in Delhi, only 6 have paid charges as additional premium for additional floor area covered and as ground rent running into several lakhs of rupees and out of them 6, Tilak Marg housing the Sagar Apartments, were charged nominal ground rent only at heavily concessional rate ;

(b) the actual amounts charged from each one of these buildings for additional area covered and for ground rent and at what rates ;

(c) whether 6, Tilak Marg, has now made further additional constructions without permission of L & DO; if so, the dues being charged under the usual rates of L & D.O. for additional construction ; and

(d) steps taken to streamline the functioning of the L. & D.O. and their results ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) It is correct that only six have paid the required charges for additional floor area created in the construction of multistoreyed buildings. In the case of 6, Tilak Marg, no

concession was given in the charges which were in accordance with the instructions applicable to such cases at the relevant time.

(b) The amounts of additional premium and additional ground rent in respect of the six buildings are indicated as under :—

S. No.	Name of the Property	Additional Premium (Rs.)	Additional ground rent (Rs.)
1.	18, Curzon Road	36,96,516	1,84,836 P.A.
2.	20, Curzon Road	36,96,516	1,84,836 "
3.	25, Curzon Road	14,25,689	71,285 "
4.	Bank of Baroda	2,88,124	44,406 "
5.	State Bank of India	8,41,676	42,084 "
6.	6, Tilak Marg	—	88,140 "

(c) It is a fact that the lessee of 6 Tilak Marg has made some additional constructions after getting the plans sanctioned from New Delhi Municipal Committee but without the lessor's permission. No decision has yet been taken on the action to be taken against the lessee for the branches of the lease conditions.

(d) So far as the above cases are concerned, there does not appear to have been any inaction on the part of the L & DO requiring modification of the existing procedures of that Office.

Former M. Ps in Possession of Government Accommodation

1997 SHRI N. E. HORO : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the details regarding the former M. Ps, Party-wise, who are still in possession of Government accommodation ;

(b) the details regarding the rent so far

paid or to be paid by them and since the time they are occupying the Government accommodation ; and

(c) the details regarding the rules followed in charging the rent so far and action Government have taken or are going to take in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :
(a) to (b) The details are shown in the enclosed statement.

(c) The details regarding the rules of recovery of rent are available in the Housing & Telephone Facilities (Member of Parliament) Rules 1956, and the instructions issued as per Accommodation Circular. For recovery of Government dues the matter is being pursued with the concerned former M. Ps. If necessary action will be taken in appropriate cases for recovery under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act 1981.

STATEMENT

S. No.	Name	Party Affiliation before ceasing to be an M. P.	Rent Paid for the period since the date of cancellation of Accommn. Rs.	Balance due Rs.
1	2	3	4	5
1.	Prof. D.P. Chattopadhyay	Congress (I)	34,953.40	8,712.50
2.	Sh. Om Mehta	—do—	513.66	95,051.51